

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6193  
ANSWERED ON:14.05.2012  
VIOLATION OF LABOUR LAWS BY COAL INDIA LIMITED  
Kumar Shri Vishwa Mohan

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

(a) whether the Coal India Limited and its subsidiary companies are violating the labour laws by not constituting the works committee as required under Section-III of the Industrial Disputes Act, 1947;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) & (b): Complaints regarding non- constitution of Works Committee as required under Section 3 of the Industrial Disputes Act, 1947 have been received against Coal India Limited and its subsidiary Companies by the Office of the Chief Labour Commissioner (Central) and its field Offices. The number of complaints received against different Units are as under:

Sl No. Name of Unit Number of complaints received

1. Mahanadi Coal Field Ltd 11

2. South Eastern Coal Field Ltd 40

3. Western Coal Field Ltd 1

4. Singreni Coal Field Ltd 1

(c): This Ministry after examining the aforesaid complaints has accorded sanction for initiating prosecution proposal in the Judicial Court on 11 complaints against the erring Employer. Remaining complaints are under examination in the Office of the Chief Labour Commissioner (Central) and in the Ministry.